

**GOVERNMENT OF INDIA  
COMMUNICATIONS AND INFORMATION TECHNOLOGY  
LOK SABHA**

UNSTARRED QUESTION NO:3734

ANSWERED ON:10.09.2007

AGREEMENTS WITH PRIVATE TELECOM COMPANIES

Chavda Shri Harisinh Pratapsinh;Renge Patil Shri Tukaram Ganpatrao

**Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:**

- (a) whether the private telecom companies had made some commitments while entering into certain agreements with the Government;
- (b) if so, the details thereof;
- (c) whether the private telecom companies have not honoured their commitments made in the agreements and the Government has not taken any action in this regard;
- (d) if so, the reaction of the Government thereto; and
- (e) the steps taken/being taken by the Government to make them honour their commitments?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (DR. SHAKEEL AHMAD)

(a) & (b) Yes, Sir. As per the signed Access Service Licence Agreements, the various private operators have the roll-out obligations in terms of covering of 10 percent of District Headquarters within one year and 50 percent of District Headquarters within three years of the effective date of the Licence Agreement/date of migration to Unified Access Service Licence.

(c) to (e) Show Cause Notices have been issued in June, 2007 to levy Liquidated Damage Charges of Rs. 400.15 crores on eight Unified Access Service Licensees as per terms and conditions of the respective License Agreements, who failed to fulfil the roll-out obligations of covering 10% of District Headquarters within one year from the effective date of the licences.